

ITEM NO.7

Virtual Court 1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL)Diary No(s). 10924/2020

DR. RAJESH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No.48359/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 27-04-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Tushar Mandlekar, Adv.
Mr. Rishi Jain, AOR

For Respondent(s) Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard Mr. Tushar Mandlekar with Mr. Rishi Jain, learned
counsel appearing on behalf of the petitioner as also Mr. Tushar
Mehta, learned Solicitor General appearing on behalf of the
respondent-Union of India.

We dispose of the instant writ petition by directing the
respondent-Union of India to treat this petition as a
representation, consider the inputs and grievances raised by the
petitioner and take an appropriate decision in this regard.

With the aforesaid direction, the writ petition stands
disposed of.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

